

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1592**

TO BE ANSWERED ON THE 3RD MAY, 2016/VAISAKHA 13, 1938 (SAKA)

REHABILITATION PROGRAMME FOR PRISONERS

1592. SHRI JAGDAMBIKA PAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any rehabilitation programme for prisoners lodged in prisons, if so, the details thereof;

(b) whether such programmes have shown a favourable outcome and if so, the details thereof;

(c) whether the Government has conducted surveys or collected feedback from inmates about such programmes and if so, the details thereof; and

(d) whether the programmes have led to inmates earning sufficient wages through their term at the prison and after and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) to (d): "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, the Ministry of Home Affairs has prepared a new Model Prison Manual 2016 for guidance of States/UTs that also provides for after care and rehabilitation of prisoners in which

it has been envisaged that special committees known as Discharged Prisoners' After-Care and Rehabilitation Committees should be set up at the district or State level for planning and devising appropriate mechanisms for rehabilitation and after-care assistance to prisoners.
